

1	2	3
30.	Delhi	22
31.	Lakshadweep	0
32.	Puducherry	2
33.	Chattisgarh	37
34.	Jharkhand	60
35.	Uttarakhand	19
TOTAL		1574

#### **Use of PETN in Mumbai and Delhi High Court blasts**

1001. SHRI P. RAJEEVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the explosives used for the 13th July, 2011 blasts in Mumbai and the explosives used in the 7th September, 2011 blast in Delhi were found to contain pentaerythritol tetranitrate (PETN); and

(b) if so, the steps being taken to track the possession of PETN?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):

(a) As per the available inputs, PETN was not used in Serial blast in Mumbai on 13.7.2011. So far as the Delhi High Court Blast on 7.9.2011 is concerned, report from Central Forensic Laboratory is awaited.

(b) Effective coordination amongst Central and State Police and Intelligence Agencies ensure that PETN should not fall in the wrong hands.

#### **Enforcing ban on Ammonium Nitrate**

1002. SHRI P. RAJEEVE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether concentrations of ammonium nitrate of 45 per cent or more are considered an explosive under the Explosive Substances Act, 1883;

(b) what has been the total quantity of ammonium nitrate in concentrations of above 45 per cent that has been seized ever since it was declared as an explosive in July, 2011 till date; and

(c) what are the steps being taken to enforce the ban on possession of ammonium nitrate in concentrations above 45 per cent?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No Sir.

(b) The quantity of ammonium nitrate seized by Police and reported to PESO after it was declared as an "explosive" under section 17 of the Explosives Act, 1884 vide Gazette of India No.S.O.No. 1678(E) dated 21st July, 2011 is placed in the enclosed Annexure.

(c) The draft Ammonium Nitrate Rules, 2011 have been published vide Gazette Notification No.647(E), dated 16.09.2011 by Department of Industrial Policy & Promotion with a view to regulate its use for bonafide purpose through licencing by incorporating provisions relating to the sale, manufacture, transport, storage, use, import/export etc. of ammonium nitrate. Final notification will be issued after examining the comments received from the various stake holders and in consultation with Ministry of Law.

**Statement**

*The quantity of ammonium nitrate seized by Police and reported to PESO after it was declared as an 'explosives' vide Notification dated 21st July, 2011.*

Sl.No.	Name of P.S.	P.S. Case No. and Date	Quantity of AN seized
<b>1.</b>	<b>Karnataka</b>		
	Shivaji Circle, Bhadravathi, Shimoga Dist.	109/2011 Dt.26/08/2011	220 kgs
	<b>Kerala</b>		
	Vellikulangara, Trichur	592/2011 Dt. 04/08/2011	12kgs 10kgs
		593/11 Dt. 04/08/2011	
	Mannanthala, Trichur Dit.	363/11 Dt. 16/08/2011	10kgs
	Chalakkudy, Truchur Dist.	525/11 Dtd. 04/08/2011	1kg